

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:787  
ANSWERED ON:09.07.2009  
MEGA MERGER OF COMPANIES  
Muttemwar Shri Vilas Baburao

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government proposes to formulate regulation for the mega mergers and corporate restructuring deals to be followed by the Competition Commission of India;
- (b) if so, the details thereof;
- (c) whether the proposed regulations will be applicable only to companies resorting to merger in future;
- (d) if so, the details thereof;
- (e) the details of the proposals pending with the Government for merger; and
- (f) the decision taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) & (b): The Competition Act, 2002 inter-alia proposes to regulate combinations as per the provisions contained therein. However, the provisions of the Competition Act, 2002 relating to regulation of combinations, including mergers and amalgamations have not yet been notified.
- (c) & (d): The Act is applicable only with prospective effect.
- (e) & (f): Do not arise.